

Office Notice, Office
Memorandum, of coram
Appearance, Tribunal's
Orders of direction &
Registrar's Orders.

Tribunal's Orders

Fixed For AH/IR
on 18/2/94.

Dated: 18-2-94.

Shri A. H. Thorat, Counsel
for the applicant.

Notice before admission,
returnable on 4.3.94.

The only interim relief that
we are granting is that the respon-
dents should make it clear, if any
appointments are made to the
Central Cadre hereafter, that
their appointment will be subject
to the result of this petition.

Dasti.

M/R Kolhatkar
(M. R. Kolhatkar)
M(A)

(M. S. Deshpande)
M.C.

18/2/94
Order/Judgement despatched
to Applicant/Respondent(s)
on 18/2/94

Date: 4.3.94

Mr. A. H. Thorat, Counsel for
the applicant. Mr. G. K. Nilkanth
Counsel for the respondents.

Notice dtd 18/2/94
issued to respondents

ADMIT

PTO

Respondents file reply
opposing admission.

liberty to file detailed
reply within ~~to~~ four weeks.

Matter be placed before the
Registrar for completion
of pleadings on 2-6-94
and then is time-the list.

Interim relief
already granted to continue.


(R. Rangarajan)

H (A)


(H.S. Deshpande)
V.C.

dt. 4.3.94
Order/Judgement despatched
to Respondent
on 8/3/94

1573

Reply on behalf
of R. No. 2 & 3
filed in Court on
4/3/94.

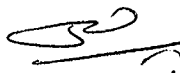
2
216

Dated : 2-6-1994.

Mr. A. H. Thavat, Counsel
for the applicant. He
submits that the
copies meant for
Respondents has also
been sent with date
by Registered Post in
February itself.

Mr. G. K. Nilkanth,
Counsel for R-2 and 3.
He prays to grant some
time for reply.

S.O. to 11-8-1994
for reply.


Dy. Registrar

Dated : 11-8-1994.

Mr. A. H. Thavat,
Counsel for the applicant.

Mr. G. K. Nilkanth, Con.
for R-2 & 3 has filed reply
today which is taken on
record and has served
copy of the same on the
Counsel for the applicant.

No reply from R-1.

The matter be remitted
in sine-die list. At
the time of fixing the
date of hearing notice
may be issued to R-1 &
R-2 and Counsel for
applicant.

(Rejoinder if any filed
within one month may
be taken on record).


Dy. Registrar

PER TRIBUNAL Dt. 2/6/99

Matter is taken out
from Sine-die List and
fixed for Final Hearing
on 23/6.

Inform/Issue notices
to the parties accordingly.

For DY. REGISTRAR.

Notices issued to
Applicant/Respondents on
15/6/99

8
18/6

Per Tribunal

Date: 28/6/99

Applicant in person by *nmw*

Advocate / Respondent by *nmw*

Counsel. *Time over*

The matter adjourned to

for *fn*

28/6/99

mpu
Dy. Registrar 28/6

28-6-99

Case called out. Both
Counsels absent. It is an old
case of 1994. The application
is dismissed for non-prosecution.
No costs.

D. S. Bawey
(D.S. Bawey)
MLA

R. G. Vaidyanathan
(R.G. Vaidyanathan)
MC

28/6/99
Order/Judgement despatched
to Applicant/Respondent(s)

On 21/7/99

26/7/99